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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. MP 3758/1992 in
CCP 390/1992
OA 2108/1991

Date of decision: 25.11.1992.

Shri Khyat Singh & Others

...Petitioners

Versus

Shri N. Raghunathan, Secretary,
Planning Commission & Another

...Respondents

For the Petitioners

...Shri C.S. Rathour,
Counsel

For the Respondents

...None

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A)

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

This petition is premature. No time for
compliance having been fixed the judgment having
been rendered on 13th August, 1992, the petitioner
has approached this court under the Contempt of
Courts Act prematurely. If no time is fixed, normal
rule is that the compliance should be done within a
period of six months time. Hence this petition is
rejected as premature.

Sh. Singh
(I.K. RASGOTRA)
MEMBER (A)

25.11.1992

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN
25.11.1992